

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

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NOTIFICATION NO. 34 (RE-98) 1997-2002

NEW DELHI: 10TH DECEMBER, 1998

S.O (E) - In exercise of powers conferred under section 5 of the of Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendment in the Policy, 1997-2002 (incorporating amendment made upto 13.4.98) and ITC(HS) Classification of Export and Import) item , 1997-2002 published on 31st March, 1997 and as amended from time to time, namely – In the Import Licensing Notes, appearing in Chapter 72 of the said ITC(HS) Classifications of Export and Import Items 1997-2002(HS) Classification, the following clause shall be inserted in the end:

"(3) Seconds and Defectives of items specified below is permitted for imports Free except those in respect of which the c.i.f. value is below the value specified against each of these items:

S.No.	ITC(HS) Code	Description	Minimum c.i.f. value (US \$ per M.T.)
1.	72.08	H.R. Coils (TMQ)	232
2.	72.08	HR Sheets	243
3.	72.09	CR Coils	299
4.	72.10	Tinplates	545
5.	72.10	Electrical Sheets (CRNO)	577
6.	72.11	Plates	311
7.	72.27.90	Alloy Steel Bars & Rods (Hot Rolled in Coils)	560

This issues in public interest.

Sd:

(N.L.Lakhanpal)

Director General of Foreign Trade and ex-officio

